

STATE Vs. Himanshu  
FIR No. 3150/20  
PS Gandhi Nagar

08.01.2021

Present : Ld. APP for the State.

Sh. Mohd. Faruq, Ld. LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused  
Himanshu is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

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Considering the following :

1. that the case property was recovered from the person of the accused in the present case;
2. that accused has been previously involved in more than 60 matters of similar nature.
3. that the chargesheet has already been filed.

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

  
(ANSHUL MEHTA)

MM (East)/KKD/Delhi/08.01.2021

STATE Vs. Maroof  
FIR No. 19011/20  
PS Gandhi Nagar

08.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Maroof is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the investigation is already completed;
2. that the mother and father of accused are old and ailing and the father of accused is suffering from paralysis;
3. that the accused is in custody since 28.10.2020;
4. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 40,000/- with two sureties of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/07.01.2021

Sameer Ali vs. Ramesh Malik & Ors.

PS Mayur Vihar

08.01.2021

Present : None.

Status report filed by Inspector Jainender Kumar.

As per the status report, Ms. Karishma Malik alongwith her husband were safely taken to their home. It is also mentioned that proper action has been initiated against the parents of Ms. Karishma Malik.

In view of the above, no further action warranted, application is disposed off accordingly.

File be consigned to record room after due compliance.



**(ANSHUL MEHTA)**

**MM (East)/KKD/Delhi/08.01.2021**

IN THE MATTER OF:-

UMESH DEDHA

VERSUS

STATE

FIR No. 0493/2020

U/S - 34/323/341/506

P.S. MAYUR VIHAR PH-I

APPLICATION ON BEHALF OF THE COMPLAINANT /  
APPLICANT NAMELY SH. UMESH DEDHA FOR SEEKING  
NECESSARY DIRECTIONS TO THE IO OF THE PRESENT FIR TO  
FILE STATUS REPORT OF THE CASE.

MOST RESPECTFULLY SHOWETH:

1) That the aforesaid FIR was registered on the complaint of the present applicant on dated 11/10/2020 and the same is pending for investigation before the aforesaid Police Station.

2) That the IO of the case has not been carrying out investigation in a proper manner.

3) That the Status of the investigation was never informed to the applicant since the registration of the FIR for the best reason

*Application Recd  
through mail  
for case  
set up on 8/1/24*

*A  
5/1/24*

*8/1/24  
Pr. Application*

*Dismissed as  
withdrawn.*

*A  
8/1/24*

FIR No. 12/20  
PS Gandhi Nagar

08.01.2021

Present : Ld. APP for the State.

Sh. Mohd. Faruq, LAC for the accused.

This is an application for releasing of the accused on personal bond.

Perusal of the order shows that vide order dt. 23.10.20, accused was directed to release on bail on furnishing PB of Rs. 20,000/- and with one surety of like amount.

A report called from IO. As per report, the father of the accused was found at the given address and deposed that accused mostly remains in Jail and when he comes out from the jail, he stays with us.

Considering the above, it cannot be said that there is no family member who can stay as a surety for the accused therefore, considering the above said, present application is dismissed.

Copy of the order be given dasti to Ld. LAC.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/08.01.2021

State vs. Gaurav Mittal  
FIR No. 10/21  
PS Mayur Vihar

08.01.2021

Present : Ld. APP for the State.

Ld. Counsel for applicant.

An application for release of vehicle bearing registration no. DL5CP 4320 on superdari has been moved by the applicant Shane Alam.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle be released to the rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638), I am satisfied that this will be an eminently fit case where the above said vehicle can be released to the rightful owner, subject to execution of security bond. Accordingly, let above said vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the same; valuation report and a security bond.

The photographs of the above said vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. Applicant is directed to deposit the original RC to the IO.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/08.01.2021

FIR NO. 150/17  
PS Gandhi Nagar  
State vs. Gulfam

08.01.2021

Present : Ld. APP for the State.

None for applicant.

Report fled by DG (Prisons) perused.

As per the report, it is submitted that the applicant/accused has been released from jail on 05.01.2021. Further, it is admitted that officials of Central Jail no. 12 have made a wrong interpretation of the exclusion clause (VII) of the minutes of meeting dt. 20.06.2020 of high powered committee. Further, it is submitted and assured that appropriate action is being taken against the erring officials.

Considering the submissions and assurances made by DG (Prisons), court is of the opinion that no further action is warranted.

Application is disposed off accordingly. Copy of this order be sent to DG (Prisons) for his record and information purposes.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/08.01.2021